## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.935/2020 Un-numbered Company Appeal (AT) (Insolvency) No.\_\_/2020 (F.No.14.02.2020/NCLAT/UR/310

## In the matter of:

M/s Advance Surfactants India Ltd.		Appellant
Versus		
State Bank of Ind	lia	Respondent
Appearance:	Mr. Indrajeet Singh, Advocate for the Appellant	

## 28.02.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 14.02.2020 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 18.02.2020. The Appellant re-filed the Memo of Appeal on 27.02.2020. It is stated in the Interlocutory Application (IA) that the appeal was returned with several defects and in between there were 2 Sundays and one national holiday of Mahashivratri. Though, the Appellant tried to refile the Appeal on 24.02.2020, but again some defects were marked. Hence, there is delay of six days' in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar